

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-2817/2018
MA-3151/2018**

New Delhi, this the 09th day of May, 2019

**Hon'ble Sh. S.N. Terdal, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Promila Devi (MOB: 9268641799) DOB 03.12.1979 For post, Teacher (Primary) W/o Rajesh Kumar, R/o A/123, Vijay Park, Naya Bazar, Najafgarh Delhli-110043	(Aged 39Y 8M) Group B CAT-OBC NON-CTET
2. Sapna Tanwar DOB 10.11.1978 For post, Teacher (Primary) D/o Raj Kumar, R/o H. No 204, Store Wali Gali, Palla, North Delhi Delhli-110036	(Aged 30Y 9M) Group B CAT-OBC NON-CTET
3. Pinky DOB 11.09.1976 For post, Teacher (Primary) D/o Chander Bhan, R/o C-199, Prashant Vihar Delhli-110085	(Aged 41Y 10M) Group B CAT-OBC NON-CTET Contractual
4. Preeti Devi DOB 03.12.1979 For post, Teacher (Primary) D/o Kartar Singh, W/o Silak Ram, R/o 316/4 Ashok Mohalla, Nangloi, Delhli-110041	(Aged 38Y 8M) Group B CAT-OBC NON-CTET
5. Anupreet Kaur Suneja DOB 13.03.1983 For post, Teacher (Primary) D/o R K Arora W/o Sachin Suneja, R/o 52-B, Samay Vihar Appts,	(Aged 35Y 4M) Group B CAT-GEN NON-CTET

Sector- 13, Rohini,
Delhli-110085

6. Govind Thakur **(Aged 32Y 10M)**
DOB 09.09.1985
Group B
For post, Teacher (Primary)
CAT-GEN
S/o Neelamber Thakur
NON- CTET
R/o RZ 21/22, I Block, Dharampura,
Najafgarh, Delhi-110043

... Applicants
 (through Sh. J.S. Mann)

Versus

1. Govt. of NCT of Delhi,
 Through the Chief Secretary,
 5th Floor, Delhi Sachivalaya, New Delhi.
2. Delhi Subordinate Services Selection Board,
 Through its Chairman, GNCTD,
 F-18, Karkardooma, Institutional Area, Delhi-92.
3. South Delhi Municipal Corporation
 Through its Commissioner
 4th Floor, Civic Centre, Minto Road, New delhi-2
4. Chairman,
 Central Board of Secondary Education
 Shiksha Kendra, 2, Community Centre,
 Preet Vihar, Delhi-110092
5. Union of India
 Through Secretary
 Department of Higher Education
 Ministry of Human Resources Development
 Shastri Bhawan, New Delhi- 110001

... Respondents

(through Ms. Harvinder Oberoi & Sh. Sameer Sharma)

ORDER(ORAL)

Hon'ble Sh. S.N. Terdal, Member (J)

Learned counsel for both the parties submit that in view of the order passed in OA No. 463/2018 and batch dated 23.10.2018, instant OA may be disposed of. Para 6 of the same is extracted below:

“6. We, therefore, dispose of these OAs directing that:

- (a) The respondents shall proceed to declare the results of the examination which was held in pursuance of the impugned notification/advertisement.
- (b) The interim order passed in these OAs, shall not be construed as conferring eligibility upon them, but the same shall be decided by the respondents separately.
- (c) In case the applicants or any of them are found to be in the zone of selection, the respondents shall inform such of them through a notice as to how they are not eligible to participate in the selection process, duly indicating the reasons.
- (d) The applicants shall be entitled to submit their explanation/representation putting forward their grievance, within 15 days from the date of receipt of such communication.
- (d) Further steps shall be taken by the respondents as regards the applicants only after passing a reasoned order, on the basis of the notice and reply, if any.
- (e) The verification as indicated shall be undertaken along with the results in the examination.

It shall be open to the applicants to approach the Tribunal if their grievance subsists. There shall be no order as to costs.”

2. In view of the said order, instant OA is also accordingly disposed of.

No order as to costs.

(A.K. Bishnoi)
Member(A)

(S.N. Terdal)
Member(J)

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